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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1050/94

Transfer Application No:

DATE OF DECISION: 25.11.1994

Mrs. Nargis Dali Gai Petitioner

Mr. Y.R. Singh Advocate for the Petitioners

Versus

U.O.I. & Ors. Respondent

Mr. A.L. Kasture Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not? N
2. Whether it needs to be circulated to other Benches of the Tribunal? N



V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

O.A. NO. 1050 OF 1994

Mrs. Nargis Dali Gai

..Applicant

v/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, V.C.

Appearance:

Mr. Y.R. Singh
Counsel for applicant
Mr. A.I. Kasture,
Counsel for the respondents

ORAL JUDGMENT:

(Per: M.S. Deshpande, Vice Chairman)

DATED: 25.11.1994

Counsel heard.

The applicant has already vacated the quarters on 31st October 1993 and there was no reason why the post retirement passes should not have been issued. Shri Kasture, Ld. Counsel for the respondents states that the application which was to be made pursuant to the order dated 7.10.1994 was made by the applicant on 14.10.94 but a copy of the Tribunals order dated 7.10.94 was received on 19.11.94 by the respondents. Since the facts are admitted there is nothing that can be done by the respondents but to issue the passes now.

Post retirement passes should be issued within two weeks from to-day. With this direction the O.A. along with M.P. No. 1180/94 for amendment disposed of. No order as to costs.


(M.S. Deshpande)
Vice Chairman